

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

OA No. 264/97

Date of order: 2.3.1998

Narain Singh presently posted as Electrical Chargeman, Wagon Repair Shop, Western Railway, Kota.

.. Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Railway, Kota.
3. Chief Electrical Engineer, Western Railway, Churchgate, Mumbai.

.. Respondents

Mr. R.N.Mathur, counsel for the applicant

Mr. Manish Bhandari, counsel for the respondents

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman

Hon'ble Mr. O.P.Sharma, Administrative Member

ORDER

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

Applicant, Narain Singh, has sought a direction to the respondents to complete the disciplinary proceedings against him within a period of one month.

2. We have heard the learned counsel for the parties. They have agreed to this matter being disposed of at the stage of admission. * * *

3. The applicant's case is that while working in the Electrification Project, where he was on deputation, a chargesheet was issued to him on 15.1.1991 vide Ann. Al. He has now been repatriated to his parent division. It is stated by the applicant that two separate chargesheets for the same ~~Chaylne~~ event and for the same alleged misconduct were issued to

(1)

S/ Shri D.K. Vankar and Hari Om Sharma and in the case of Shri D.K. Vankar, the disciplinary inquiry has been concluded and the penalty of withholding of one increment has been imposed upon him. In the case of Shri Hari Om Sharma, witnesses have already been examined and the inquiry is at the final stage but in the case of the applicant inquiry has not proceeded further and the Inquiry Officer has been changed from time to time. The applicant made a representation also vide Ann.A2 dated 27.6.96 for favour of dropping the charges in view of the delay caused in conducting the inquiry against him.

4. The respondents have stated in their reply that the case of the applicant has already been taken up and the findings of the Inquiry Officer is awaited.

5. It is distressing to note that the disciplinary inquiry against the applicant has been pending since 1991 without any reasonable cause. In the circumstances, we direct the respondents to conclude the entire disciplinary proceedings against the applicant within a period of four months from the date of receipt of a copy of this order.

6. The OA stands disposed of accordingly at the stage of admission. No order as to costs.

(O.P. Sharma)

Administrative Member

Gopal Krishna
(Gopal Krishna)

Vice Chairman